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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 15/2008

COMMISSIONER OF INCOME TAX Appellant
Through Ms. Prem Lata Bansal, Advocate
versus

EXL SERVICES.COM (INDIA) LIMITED Respondent
Through

CORAM:
HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.L.BHAYANA

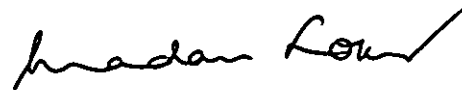
ORDER
30.01.2008

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The Revenue is aggrieved by an order dated 13th April, 2007 passed by the Income Tax Appellate Tribunal, Delhi Bench 'B' in ITA No. 1495/Del/2006 relevant for the assessment year 2002-03.

Learned counsel for the Revenue submits that in view of the decision of this Court in *Commissioner of Income Tax Vs. Woodward Governor India Limited*, 162 Taxman 60, no substantial question of law arises.

Dismissed.


MADAN B. LOKUR, J



S.L.BHAYANA, J

JANUARY 30, 2008
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